

ÆITEM NO.4

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 6436/2016

(Arising out of impugned final judgment and order dated 11/02/2016

in CRLA No. 1312/2010 passed by the High Court of Judicature at

Allahabad, Lucknow Bench)

STATE OF U.P.

Petitioner(s)

VERSUS

KHALID L.

Respondent(s)

(With office report)

Date : 30/09/2016 This petition was called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE A.K. SIKRI

HON&#39;BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s)

Mr. Samir Ali Khan, Adv.

Mr. Piush Batsh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Issue fresh notice, returnable in six weeks.

(Nidhi Ahuja) (Tapan Kr. Chakraborty)

Court Master

Court Master